E ITR-3

INDIAN INCOME TAX RETURN

[For Individuals/HUFs being partners in firms and not carrying out business or profession under any proprietorship]

(Please see rule 12 of the Income-tax Rules,1962) (Also see attached instructions) **Assessment Year**

2 0 1 6 - 1 7

HEN	V	\mathbf{G}	ENER	AL																										
]	First	name					Mid	dle r	ame	;				La	st na	ame	;				PAN									
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]	Flat/	Door/Blo	ock No							Nan	ne of	Pre	mise	es/B	uildi	ing/	Villa	age			Statu	1S ((Tic	k) [7			1 1		
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]	Road	/Street/	Post Of	fice						Arc	ea/loc	cality	y								Date o	f Bi	irth/	For	mati	ion(D)D/M	M/YY	YY)	
																					Do y	ou	hav	ve A	lad	haar	r N	umb	er? (in
																					case	of i	indi	vidi	ual))				
																					□Yes	; [□No 	,.] 	If Y	es, p	leas	e pro	vide 	
,	Tow	n/City/D	istrict							Stat	e					Pin	cod	e			Sex (in o	case	e of	ind	livid	lual)	(Tic	k) 🗹	
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]	Ema	il Addre	ss-1 (se	lf)					,											,	Inco	me	Ta	x V	Var	d/Ci	ircle	e		
]	Ema	il Addre	ss-2																		Pass	por	rt N	o. (Ind	livid	lual)(If a	ıvail	able)
	(a)	Return 139(5),																												
-	(4)	☐ 153A						<i>D</i> , L	- uni	uci 50	ction	117	(=)(,			СБРО	1150		10110		,,(,	,, 1						<i>,</i> , –	140,
	(b)	If revise and Dat	e of filin	ıg oriş	ginal	l retu	rn (D	D/M	M/Y	YYY)		1					ĺ			1							/	/	/	
	(c)	If filed, enter d									L)/ 14 3	8/15.	3 A /1	153(ent	ter (date	of s	uch	noti	ce, or ı	1/S	920	CD			/	′	/	
	(d)	Resider											Nor	n-Re	side	nt			R	eside	nt but	No	t O	rdi	nar	ily I	Resi	ident		
	(e)	Wheth	er any t	trans	actio	on h	as be	en n	nade	with	a pei	rson	loca	ated	in a	jui	isdic	ctio	n no	tified	l u/s 94	4A	of t	he	Act	? [Yes		No
	(f)	Are you																												
	(g)	Whethe					_			-	entat	ive a	sses	ssee?	(Tie	ck)	1		Ye	8					No)				
		If yes, j	ame of						mau	1011 -																				
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2	111	come fro				•																	2	-						
[3	³ Pr	ofits and	l gains	from	bus	sines	s or	prof	essio	n (6 a	f Sch	iedul	le Bi	P) (e	nter	nil	if los	ss)					3	3						
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4	Capi	ital gain	ıs				
		Short to					
		i Sh	nort-term chargeable @ 15% (7ii of item E of schedule CG)	ai			
		ii Sh	nort-term chargeable @ 30% (7iii of item E of schedule CG)	aii			
		iii Sh	nort-term chargeable at applicable rate (7iv of item E of schedule CG)	aiii			
		iv To	otal Short-term (ai + aii + aiii)	4aiv			
	b	Long-te	erm				
		i Lo	ong-term chargeable @ 10% (7v of item E of schedule CG)	bi			
		ii Lo	ong-term chargeable @ 20% (7vi of item E of schedule CG)	bii			
		iii To	tal Long-term (bi + bii) (enter nil if loss)	4biii			_
	с	Total ca	apital gains (4aiv + 4biii) (enter nil if loss)			4c	
5	Inco	me fron	n other sources				
	a		ources other than from owning race horses and income eable to tax at special rate (1i of Schedule OS) (enter nil if loss)	5a			
	b	Incom	e chargeable to tax at special rate (lfiv of Schedule OS)	5b			
	С		he activity of owning and maintaining race horses (3c of Schedule nter nil if loss)	5c			
	d	Total ((5a + 5b + 5c) (enter nil if loss)			5d	
6	Tota	ıl (1+2+3	3+4c+5d)			6	
7	Loss	ses of cu	rrent year set off against 6 (total of 2xii,3xii and 4xii of Schedule CY	'LA)		7	
8	Bala	nce afte	er set off current year losses (6-7) (total of column 5 of Schedule CYI	A+5	(b)	8	
9	Brou	ught for	ward losses set off against 8 (2xi of Schedule BFLA)			9	
10	Gros	ss Total	income (8-9) (3xii of Schedule BFLA +5b)			10	
11	Inco	me char	rgeable to tax at special rate under section 111A, 112 etc. included	in 10	0	11	
12	Ded	uctions	under Chapter VI-A [s of Schedule VIA and limited to (10-11)]			12	
13	Tota	l incom	e (10 – 12)			13	
14	Inco	me whic	ch is included in 13 and chargeable to tax at special rates (total of ((i) of	schedule SI)	14	
15	Net a	agricult	ural income/ any other income for rate purpose (4 of Schedule EI)			15	
16	Agg	regate ii	ncome (13-14+15) [applicable if (13-14) exceeds maximum amount not char	rgeab	le to tax]	16	
17	Loss	ses of cu	rrent year to be carried forward (total of row xi of Schedule CFL)			17	

Par	t B -	TTI	Computation of tax liability on total income				
	1	Tax	payable on total income				
		a	Tax at normal rates on 16 of Part B-TI	1a			
		b	Tax at special rates (total of (ii) of Schedule SI)	1b			
			Rebate on agricultural income [applicable if (13-14) of Part B-TI exceeds maximum amount not chargeable to tax]	1c			
		d	Tax Payable on Total Income (1a + 1b - 1c)			1d	
TY	2	Reb	ate under section 87A (applicable if 13 of Part B-TI does no	t exce	eed 5 lakh)	2	
BILI	3	Tax	payable after rebate (1d - 2)			3	
[IA]	4	Surc	charge on 3 (applicable if 13 of Part B-TI exceeds 1 crore)			4	
AX 1	5	Edu	cation cess, including secondary and higher education cess	s on ((3+4)	5	
FT	6	Gro	ss tax liability (3 + 4 + 5)			6	
COMPUTATION OF TAX LIABILITY	7	Tax	relief				
TIC		a	Section 89	7a			
UTA		b	Section 90/ 90A (2 of Schedule TR)	7b			
MP		с	Section 91 (3 of Schedule TR)	7c			
CO		d	Total (7a + 7b+ 7c)			7d	
	8	Net	tax liability (6 – 7d) (enter zero if negative)			8	
	9	Inte	rest payable				
		a	For default in furnishing the return (section 234A)	9a			
		b	For default in payment of advance tax (section 234B)	9b			
		С	For deferment of advance tax (section 234C)	9c			

	_	-																			-							
		_		Total Inte		_		+9b-	+9c)													9d						
_		_		egate liab	ility	(8 + 9)	9d)															10						
	11	1 T	axe	s Paid																								
			_	Advance T										11:	a													
	TAXES PAID		-	TDS (total	-				and co	lumi	1 8 of	19C	')	111	b													
	ES	_	_	CS (total	_					- 0.7	0.1.			110	_													
	TAX	-	_	Self-Asses						_	9A)			110	d							4.4						
		_		Total Tax																		11e						
_	12			ınt payab																		12						
_	13	3 R	efu	nd (If 11e	is gre	ater th	ian 10)	(Refi	und, if	f any,	will b	e dire	ectly	credite	d int	o the l	bank a	ссоиг	ıt)			13						
E	1 4	4 D	etai	ls of all B	ank	Acco	unts h	eld iı	n Indi	ia at	any	time	duı	ring the	e pr	eviou	s year	r (exc	cludi	ng do	rmai	it ac	coun	ts)				
	BAINK ACCOUNT			number ant accou								nts h	eld	by you	at a	any ti	ime dı	ıring	the the	previ	ious y	ear (excl	uding	3			
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		(i)) ho	ld, as ben	efici	al ow	ner, be					wise,	any	y asset	(inc	ludin	g fina	ncia	l inte	rest i	in any	enti	ity)					
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				ave incon								outs	iuc	inuia,	OI.													
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	ate																				~-8							
7	If tl	he r	etu	rn has bee	en pi	repar	ed by a	ı Tax	x Ret	urn 1	Prepa	arer	(TF	RP) give	e fui	rther	detail	ls be	low:									
den	tificati	ion i	No.	of TRP				Naı	me of	TRI	P									Cou	nter S	Signa	ture	of T	RP			
f TI	RP is e	ntit	led	for any re	eimb	urser	nent fr	om t	the G	over	nme	nt, aı	mot	ınt the	reof					18								
9	TAX I	PAY	MI	ENTS																								
				ments of	Adv	ance	Tax ar	ıd Se	elf-As	sessi	ment	Tax																
	Sl No		1 .		SR C									D/MM/Y	YYY)	Seria	al Nu	mber	of Ch	allan			An	noun	t (Rs)		
. ×	(1)				(2)							(.	3)						(4)						(5))		
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SAI	i	1	1		1	1 1					\-'/														\			
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_	NC)TE		Please	ente	r total	of colu	mn 5	of Sc	hedu	le-TD	SI ar	nd co	olumn 8	of S	chedu	ıle-TD.	S2 in	11b o	f Pari	B-TT	Ί						

C	Detai	ls of Tax Deducted	at Source	(TDS) on Income [As	per Form 1	6 A issued b	y Deductor(s	s) or Form 26Q	B issued by Dedu	ictor(s)]
COME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of Deduct		Unique TDS Certificate Number	0 0 0 0	ned TDS rward (b/f)	TDS of the current fin. year	claimed this corresponding	f (6) or (7) being Year (only if income is being tax this year)	Amount out of (6) or (7) being carried forward
TDS ON OTHER INCOME						Fin. Year in which deducted	Amount b/f		in own hands	in the hands of spouse, if section 5A is applicable	
0	(1)	(2)	(3)		(4)	(5)	(6)	(7)	(8)	(9)	(10)
Ö	i										
, DS	ii										
		E ► Please enter to							b of Part B-TTI		
D	Detai	ls of Tax Collected	at Source	(TCS) [As per Form 2	27D issued b	y the Collec	ctor(s)]			
	Sl	Tax Deduction and O	Collection	Name	of the Collector	Tax Co	ollected	Amount o	ut of (4) being	Amount out of (4) being claimed
	No	Account Number	of the					cl	aimed	in the hands of s	pouse, if section
		Collector								5A is ap	plicable
	(1)	(2)			(3)	(4	4)		(5)	(6)
TCS	i										
	ii										
	NOT	E > Please enter to	otal of colu	mn (5)	of Schedule-TCS	in 11c of Pa	ırt B-TTI				

NOTE: PLEASE FILL SCHEDULES TO THE RETURN FORM (PAGES S1 – S12) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Sch	edul	e S	Details of Income from Salary													
	Na	me of	f Employer						PA	N of E	nplo	yer (o	ption	al)		
	Ad	dress	s of employer	Fown/City			1	State		11	I	Pin co	de		l.	
															Ì	
	1		ry (Excluding all exempt/ non-exempt allowand artely below)	es, perquisites	& pr	ofit in lieu of sa	lary o	is they are sh	own	1						
	2	Allo	wances exempt under section 10 (Not to be	included in 7 b	elow,											
\mathbf{S}		i	Travel concession/assistance received (sec.	. 10(5)			2i									
ARI		ii	Tax paid by employer on non-monetary p	erquisite (sed	c. 10	(10CC)	2ii		\neg							
SALARIES		\vdash	Allowance to meet expenditure incurred o				2iii		\neg							
9 1		\vdash	Other allowances		(===	()	2iv		\dashv							
	3	1	wances not exempt (refer Form 16 from em	nlover)					-	3						
	4	+	ie of perquisites (refer Form 16 from emplo							4						
		+														
	5	-	fits in lieu of salary (refer Form 16 from em							5						
	6	+	uction u/s 16 (Entertainment allowance by			d tax on empl	oym	ent)		6						
	7	Inco	ome chargeable under the Head 'Salaries'	(1+3+4+5-6)						7						
Sch	edul	e HP	-			r to instruction	ıs)									
	1	Add	ress of property 1	Town/ City				State]	PIN C	ode			
		Is th	ne property co-owned? ☐ Yes ☐	No (if "YE	ES" į	olease enter fo	llow	ing details)								
					_											
		You	r percentage of share in the property													
		Nan	ne of Co-owner(s)	PAN of Co-	own	er(s)e		Perce	entag	e Shar	e in F	Proper	ty			
		I		1111 01 00	0 11 22	e1 (5) e										
		II														
			 	Nama(c) of	Ton	ant (if let out)		DAN	of To	enant(s) (on:	tional				
		(Tick	a) ☑ if let out ☐ deemed let out ☐	I	1 (11	ant (n ict out)		IAN	1	nant(s) (Up		1			
				II												
		a	Annual letable value or rent received or r the year, lower of the two if let out for part of	eceivable (hi	igher	of the two, if i	let ou	t for whole o	of	1a						
٨.		b	The amount of rent which cannot be reali		1b				\dashv							
RTY		с	Tax paid to local authorities		1c				_							
)PE		d	Total (1b + 1c)		1d											
PR			Annual value (1a – 1d) (nil, if self-occupie				Act)			1e						
HOUSE PROPERTY			Annual value of the property owned (own	percentage	1	re x 1e)				1f						
НОТ			30% of 1f Interest payable on borrowed capital		1g 1h											
			Total (1g + 1h)		111					1i						
			Income from house property 1 (1f – 1i)							1j						
			ress of property 2	Town/ City				State		<u> </u>]	PIN C	ode			
	2												1		1	
		Te th	ne property co-owned? Yes	No (if "VE	7S" 1	olease enter fo	llow	ing details)								
		13 (1)	te property co-owned. — Tes	110 (11 11	25 J	nease enter to	110 11	ing actains)								
		You	r percentage of share in the property.													
		Non	ne of Co-owner(s)					Donos	ntog	e Shar	in D	Duanar				
		<u> </u>	le of Co-owner(s)	PAN of Co-	own	er(s)		rerce	mag	e Share	e III F	Toper	ıy			
		I														
		II														
		(Tick	if let out \Box deemed let out \Box	Name(s) of	Ten	ant (if let out)		PAN	of Te	enant(s) (op	tional)	<u> </u>			
	l	1		1						1		1	1	1		

		п										
	a	Annual letable value or rent received/ receivable (hig year, lower of the two, if let out for part of the year)	her of	the two, if let out for who	ole o	f the	2a				•	N.
	b	The amount of rent which cannot be realized	2b									
	c	Tax paid to local authorities	2c									
	d	Total $(2b + 2c)$	2d									
Ī	e	Annual value (2a – 2d)					2e					
	f	Annual value of the property owned (own percentage	shar	e x 2e)			2f					
	g	30% of 2f	2g									
	h	Interest payable on borrowed capital	2h									
Ī	i	Total $(2g + 2h)$					2i					
	j	Income from house property 2 (2f – 2i)					2j					
3	Inco	me under the head "Income from house property"										
	a	Rent of earlier years realized under section 25A/AA					3a					
Ī	b	Arrears of rent received during the year under section	n 25B	after deducting 30%			3b					
Ī	с	Total $(1j + 2j + 3a + 3b)$ (if negative take the figure to	2i of s	chedule CYLA)			3c					
	P^{i}	lease include the income of the specified persons referred to in S	chedui	e SPI while computing the ir	icom	e und	er this	hea	d			

Schedule IF Information regarding partnership firms in which you are partner

	Nu	mber of firms in whic	h you are partner					
S IN WHICH	Sl.	Name of the Firm	PAN of the firm	Whether the firm is liable for	Whether section 92E is applicable to firm? (Yes/	Percentage Share	Amount of share in the profit	Capital balance on 31 st March in the firm
WH	No.			audit? (Yes/No)	firm? (Yes/ No)	in the profit of the firm	i	ii
E I	1							
FIRMS	2							
E	3							
•	4	Total						

Schedule BP Details of Income from Firms of which partner

Firm PAN Salary bonus Interest races

FIRMS	Sl. No.	Firm PAN (From Schedule-IF)	Salary, bonus, commission or remuneration received from the firm	Interest received from the firm on the capital	Total ii + iii	Expenses in relation to iv	Net Income iv - v
		(i)	(ii)	(iii)	(iv)	(v)	(vi)
ROM	1						
FR	2						
ME	3						
[O]	4	Total					
Ĭ	5	Deduction, if a	ny, for payment of any sun	n for carrying out an eligible	project or scheme	as per section 35AC	
	6	Net Income fro	m Business [4(vi) – 5]				
NOT	TE .	Dlagga in aluda	the income of the amenified more	and referred to in Cohedule CDI	hil a a a	and and this hard	

NOTE > Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Sche	dule	e CG	1	Capital Gains				
A	Sho	rt-te	erm (Capital Gains (STCG) (Items 3, 4 and 7 are not applicable for resider	ıts)			
	1	Fro	m sa	le of land or building or both				
		a	i	Full value of consideration received/receivable	ai			
				Value of property as per stamp valuation authority	aii			
SI				Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii			
Gains		b	Dedu	uctions under section 48				
			i	Cost of acquisition without indexation	bi			
Capital			ii	Cost of Improvement without indexation	bii			
ပ်			iii	Expenditure wholly and exclusively in connection with transfer	biii			
E			iv	Total (bi + bii + biii)	biv			
-te		С	Bala	nce (aiii – biv)	1c			
Short-term		d	Dedu	uction under section 54B (Specify details in item D below)	1d			
\mathbf{z}		e	Shor	t-term Capital Gains on Immovable property (1c - 1d)			A1e	
				le of equity share or unit of equity oriented Mutual Fund (MF) or tTT is paid under section 111A or 115AD(1)(ii) proviso (for FII)	unit of	a business trust on		
		a	Full	value of consideration	2a			
		b	Dedu	uctions under section 48				

		i Cost of acquisition without indexation	bi		
		ii Cost of Improvement without indexation	bii		
		iii Expenditure wholly and exclusively in connection with transfer	biii		
		iv Total (i + ii + iii)	biv		
		c Balance (2a – biv)	2c		
		Loss to be disallowed u/s 94(7) or 94(8)- for example if ass	et		
		bought/acquired within 3 months prior to record date an			
		dividend/income/bonus units are received, then loss arising out of sa	e Zu		
	L	of such asset to be ignored (Enter positive value only)			
	_	e Short-term capital gain on equity share or equity oriented MF (STT p			A2e
		For NON-RESIDENT, not being an FII- from sale of shares or debenture		Indian company (to	
	b	be computed with foreign exchange adjustment under first proviso to sect			
		a STCG on transactions on which securities transaction tax (STT) is part			A3a
		b STCG on transactions on which securities transaction tax (STT) is no	paid		A3b
	4 F	For NON-RESIDENT- from sale of securities (other than those at A2) by	an FII a	as per section 115AD	
		a Full value of consideration	4a		
		b Deductions under section 48			
		i Cost of acquisition without indexation	bi		
		ii Cost of improvement without indexation	bii		
		iii Expenditure wholly and exclusively in connection with transfer	biii		
		iv Total (i + ii + iii)	biv		
	┝	c Balance (4a – biv)	4c		-
	-	Loss to be disallowed u/s 94(7) or 94(8)- for example if securit			
		bought/acquired within 3 months prior to record date and	1		
		dividend/income/bonus units are received, then loss arising out of sal	4d		
		of such security to be ignored (Enter positive value only)			
		e Short-term capital gain on sale of securities by an FII (other than those	e at A2) (4c +4d)	A4e
-	_	From sale of assets other than at A1 or A2 or A3 or A4 above		, (10 : 14)	
		a Full value of consideration	5a		_
	-		- Su		-
	-	Deductions under section to	bi	T	_
		i Cost of acquisition without indexation			_
		ii Cost of Improvement without indexation	bii		
		iii Expenditure wholly and exclusively in connection with transfer	biii		
		iii Expenditure wholly and exclusively in connection with transfer iv Total (i + ii + iii)	biv		_
		iv Total (i + ii + iii) c Balance (5a – biv)	biv 5c		-
	H	iv Total (i + ii + iii) c Balance (5a – biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)	biv 5c - 5d		- - -
	H	iv Total (i + ii + iii) c Balance (5a – biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8 for example if asset bought/acquired within 3 months prior to recor	biv 5c - 5d		- - -
	H	iv Total (i + ii + iii) c Balance (5a – biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8 for example if asset bought/acquired within 3 months prior to recordate and dividend/income/bonus units are received, then loss arising	biv 5c - 5d		
		iv Total (i + ii + iii) c Balance (5a – biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8 for example if asset bought/acquired within 3 months prior to recordate and dividend/income/bonus units are received, then loss arisin out of sale of such asset to be ignored (Enter positive value only)	biv 5c - 5d		-
		iv Total (i + ii + iii) c Balance (5a - biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8 for example if asset bought/acquired within 3 months prior to recordate and dividend/income/bonus units are received, then loss arisin out of sale of such asset to be ignored (Enter positive value only) e STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d)	biv 5c - 5d		A5e
		iv Total (i + ii + iii) c Balance (5a – biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8 for example if asset bought/acquired within 3 months prior to recordate and dividend/income/bonus units are received, then loss arisin out of sale of such asset to be ignored (Enter positive value only)	biv 5c - 5d		A5e
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	6 A a V	iv Total (i + ii + iii) c Balance (5a – biv) d In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8 for example if asset bought/acquired within 3 months prior to recordate and dividend/income/bonus units are received, then loss arisin out of sale of such asset to be ignored (Enter positive value only) e STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) Amount deemed to be short term capital gains Whether any amount of unutilized capital gain on asset transferred during below was deposited in the Capital Gains Accounts Scheme within due da	biv 5c - 5d d g		A5e
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	8				g-term capital g								
		Whet	ther any am	ount of u	nutilized capital	gain on	asset tra	nsferred dur	ing the	previous	year shown		
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			-		ii unuci wincii	New asse	t acquired	constructed/			not used for		
			which asset				vhich asset			ii i	t or remained d in Capital	d	
			transferred	that y	ear	acquired	constructe	ed of Capital (Gains		count (X)		
			2012 12	54/541	DIEAE/EAG/EAGA			account		Burns ucc			
			2012-13		D/54F/54G/54GA								
			2013-14	54B									
	b	Amo	unt deemed	to be lon	g-term capital g	ains, oth	er than a	t 'a'					
		Total	amount de	emed to b	oe long-term cap	ital gain	s(Xi + X)	ii + b)				B8	
	9	FOR	NON-RESI	DENTS-	LTCG included	in item	s B1 to B8	B but not cha	rgeabl	e to tax in	India as pe	r	
		DTA	A								-		
		Sl.	Country na	me, Arti	cle of DTAA Whe		-			ve in which		of	
			code		Ce	rtificate o	obtained?		include	d B6c/B6f/B7e/B8	LTCG		
		I											
		II								B6c/B6f/B7e/B	3		
		III	Total amour	nt of LTC	G not chargeabl	e to tax	in India a	s per DTAA	1			В9	
	10				in chargeable u			e +B2e +B3e	+ B4c -	+ B5e +B6	c+ B6f+ B7	e+ B10	
	10	B8-B	9] (In case o	of loss take	e the figure to 6xi	of schea	lule CFL)					D10	
C	Inc	ome c	hargeable u	ınder the	head "CAPITA	L GAIN	S" (A8 +	B10) (take B1	0 as nil,	if loss)		C	
D	Info	ormat	ion about d	eduction	claimed								
	1	In ca	se of deduct	tion u/s 54	4/54B/54EC/54F	/54GB/1	15F give	following det	tails				
		a	Section ı	ınder whic	ch deduction claii	med	1a	amount of de	duction				
			i Cost of n	ew asset			ai						
			ii Date of it	ts acquisiti	on/construction		aii	dd/mm/y	ууу				
					in Capital Gains A	ccounts	aiii						
			Scheme I	before due									
		b			ch deduction clair	med	l	amount of de	duction				
		-	i Cost of n				bi	11/ /					
		<u> </u>			on/construction in Capital Gains A	ccounts	bii	dd/mm/y	ууу	_			
			Scheme l	before due	date	ccounts	biii						
		c I	otal deduct	ion claim	ed (1a + 1b)		1c						
	2	In ca	se of deduct	tion u/s 54	4GB, furnish PA	N of the	company	7					
E	Set-	off of	current yea	ar capital	losses with curr	ent year	capital g	ains (excludin	ig amoui	ıts included	in A7 & B9 w	hich is	chargeable under DTAA)
					Gain of current	Shor	t term capi	tal loss set off	Lo		oital loss set		rent year's capital gains
					year (Fill this					off		re	emaining after set off
	Sl.	Type	of Capital Ga	in	column only if computed figure	15%	30%	applicable ra	ate	10%	20%		(7= 1-2-3-4-5-6)
					is positive)								(7-1-2-3-4-3-0)
					1	2	3	4		5	6		7
	i	Loss t	o be set off (I	Fill this		(A2e+A.	3a) A4e	(A1e+A3b+	A5 (B3e+	(B1e+B2e+		
	1		computed fig			(AZETA.	5u) A4e	+A6)	B5	(e+B6c)	<i>B4c+B6f+</i>		
	ii	negati		15%	(A2e+A3a)		_				B7e+B8)		
	iii	Short	term	30%	A4e								
		capita	l gain										_
	iv		аррп	icable rate	(A1e+A3b+A5e+								
	v	Long	term	10%	(B3e+ B5e+B6c)								
	vi		Lacin	20%	(B1e+B2e+B4c+								
	VI	_	-	4U /0	B6f+ B7e+B8)								
	vii	Total	loss set off (ii	+ iii + iv +	,								
			emaining aft							+			
T.													
F	μnfe	ırmat	aon about a	ccruai/rec	ceipt of capital g	am							

		Type of Capital gain / Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)
		Short-term capital gains taxable at the rate of 15% Enter value from item 3iv of schedule BFLA, if any.				
		Short-term capital gains taxable at the rate of 30% Enter value from item 3v of schedule BFLA, if any.				
	3	Short-term capital gains taxable at applicable rates Enter value from item 3vi of schedule BFLA, if any.				
	4	Long- term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any.				
	5	Long- term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any.				
NOT	$E \triangleright$	Please include the income of the specified persons referred to in School	dule SPI while con	puting the income i	ınder this head	

Schedu	le OS			Income fro	m other s	ources								
1	Inc	ome												
	a	Divi	den	ds, Gross					1a					
	b		,	Gross					1b				_	
	С					, plants, build		Gross	1c					
	d Others, Gross (excluding income from owning race horses)Mention the source													
		i		ome by way o	of winning	s from lotterie	es, crosswo	ord	1di					
		ii							1dii					
		iii							1diii					
		iv	Tota	al (1di + 1dii-	+ 1diii)				1div					
	e Total (1a + 1b + 1c + 1div)												1e	
	f	Inco				able to tax at	_							
		i		ome by way o (u/s 115BB)	of winning	s from lotterie	es, crosswo	ord pu	zzles, 1	races, games,	gambling	g, betting	1fi	
S		ii	Any	other incom	e chargea	ble to tax at th	ne rate spe	ecified	under	chapter XII/	XII-A		1fii	
SCE		iii	FO	R NON-RES	IDENTS-	Income charge	eable to b	e tax u	nder I	OTAA				
50	Sl. Country Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of the Article Rate of tax Whether TRC Corresponding section of tax Whether TRC Co										Amount of			
Z S	name, code of DTAA under DTAA obta					obtaine	ed?	Act w	vhich prescrib	es rate	income			
OTHER SOURCES			I											
01			II											
		III Total amount of income chargeable to tax under DTAA										1fiii		
		_				n '1e' chargeable to tax at special rate (1fi +1fii+1fiii) ble to tax at normal applicable rates (1e-1fiv)							1fiv	
	g						_				C*** C	• • • • • •	1g	
	h		1	ons under sec oenses / Dedu		ther than those	relating to	o incon	ne und hi	er Ifi, Ifii & I 	fiii for no	n-residents)		
				reciation	ctions				hii				-	
			Tot						hiii				-	
		_			ources (otl	ner than from	owning ra	ace hor		d amount cha	argeable 1	to tax at		
	i					ve take the figure							1i	
2	Inc	ome f	rom	other source	es (other t	han from own	ing race h	orses)	(1fiv +	- 1i) (enter 1i d	as nil, if n	egative)	2	
3	Inc	ome f	rom	the activity	of owning	and maintaini	ing race h	orses						
	a	Rece						3a						
	b	_				relation to (3)		3b						
	С	•			_	ke the figure to							3c	
4	Inc	ome u	ınde	r the head "I	ncome fro	om other sourc	es''(2+3)	c) (take	e 3c as 1	nil if negative)			4	
NOTE I	> I	Please	inclu	de the income o	of the specif	ied persons refer	red to in Sci	hedule S	SPI whi	le computing the	e income u	nder this head	!.	

Schedule CYLA Details of Income after Set off of current year losses

NATENITE	Sl.No	Head/ Sou	rce of Income		year (Fill this column			(other than loss from race horses) of the	Current year's Income remaining after set off
LOC					1	2	3	4	5=1-2-3-4
A D.I	i	Loss to be	set off	\rightarrow		(3c of Schedule –HP)	(4vi of Schedule BP)	(1i of Schedule-OS)	
	ii	Salaries			(7 of Schedule S)				

iii	House property	(3c of Schedule HP)		
iv	Business or profession	(4vi of Schedule BP)		
v	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)		
vi	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)		
vii	Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)		
viii	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)		
ix	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)		
X	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)		
xi	Profit from owning and maintaining race horses	(3c of schedule OS)		
xii	Total loss set off (ii + iii + iv + v + vi +	vii + viii + ix + x + xi		
xiii	Loss remaining after set-off (i - xii)			

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off
		1	2	3
i	Salaries	(5ii of schedule CYLA)		
i	House property	(5iii of schedule CYLA)	(B/f house property loss)	
iii	Business or profession	(5iv of schedule CYLA)	(B/f business loss)	
` l iv	Short-term capital gain taxable @ 15%	(5v of schedule CYLA)	(B/f short-term capital loss)	
v	Short-term capital gain taxable @ 30%	(5vi of schedule CYLA)	(B/f short-term capital loss)	
vi vii viii	Short-term capital gain taxable at applicable rates	(5vii of schedule CYLA)	(B/f short-term capital loss)	
vii	Long-term capital gain taxable @ 10%	(5viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
viii	Long term capital gain taxable @ 20%	(5ix of schedule CYLA)	(B/f short-term or long-term capital loss)	
ix	Other sources (excluding profit from owning race horses and winnings from lottery, game etc.)	(5x of schedule CYLA)		
ix	Profit from owning and maintaining race horses	(5xi of schedule CYLA)	(B/f loss from horse races)	
xi	Total of brought forward loss set off (ii2 -	+ iii 2 + iv 2 + v 2 +vi 2 +vii 2 +ix 2 +x 2)		
xii	Current year's income remaining after se	t off Total (i3 + ii3 + iii3 + iv3 + v3+	- vi3+ vii3 + viii3+ ix3+ x3 + xi3)	

Details of Losses to be carried forward to future years Schedule CFL Assessment Year **Date of Filing** House property **Business or** Short-term capital loss | Long-term Capital Loss from profession loss (DD/MM/YYYY) loss loss owning and maintaining race

								horses
		1	2	3	4	5	6	7
	i	2008-09						
SSC	ii	2009-10						
OFLOSS	iii	2010-11						
	iv	2011-12						
FORWARD	v	2012-13						
ORV	vi	2013-14						
	vii	2014-15						
CARRY	viii	2015-16						
ŭ	ix	Total of earlier year losses						
	X	Adjustment of above losses in Schedule BFLA		(2ii of schedule BFLA)	(2iii of schedule BFLA)			(2x of schedule BFLA)
	xi	2016-17 (Current year losses)		(2xiii of schedule CYLA)	(3xiii of schedule CYLA)	((2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii)of item E of schedule CG)	(3c of schedule OS, if -ve)
	xii	Total loss carried forward to future years		,	,			

1 Part B - Deduction in respect of certain payments	Sch	edul	e VI-A Deductions und	der Chapter VI-A	1					
C SOCCD(1) d SOCCD(1B) c SOCCD(2) f SOCCG g SOD h SODD i SODDB j SOE k SOG l SOGG m SOGGA n SOGGC 2 Part C, CA and D- Deduction in respect of certain incomes/other deduction o SOQQB p SORRB q SOTTA r SOU s Total deductions under Chapter VI-A (Total of a to r) s Schedule SOG Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without validifying limit Name and address of donee PAN of Donee Amount of donation i iii Total Donations entitled for 100% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation iii Total Donations entitled for 100% deduction subject to Qualifying limit Name and address of donee PAN of Donee Amount of donation iii Total		1	Part B- Deduction in respect of	of certain paymer	ıts					
C SOCCD(2) f SOCCG SOCCG SOCCG SOCCG SOCCG SOCCG SOCCG SOCCG SOCGG SOCGG SOCGG SOCGG SOCGG SOCGG SOCCGG SOCCGG SOCCGG SOCCGGG SOCCGGG SOCCGGG SOCCGGG SOCCGGG SOCCGGG SOCCGGG SOCCGGG SOCCGGGG SOCCGGGG SOCCGGGG SOCCGGGG SOCCGGGG SOCCGGGG SOCCGGGG SOCCGGGGG SOCCGGGGG SOCCGGGGG SOCCGGGGGG SOCCGGGGGGGGGGGGGGGGGGGGGGGGGGGGGGGGGGG		a	80C	b	80C0	CC				
Schedule 80G		c	80CCD(1)	d	80C0	CD(1B)				
2 Part C, CA and D- Deduction in respect of certain incomes/other deduction o 80QQB q 80TTA s Total deductions under Chapter VI-A (Total of a to r) Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation ii		e	80CCD(2)	f	80C0	CG				
2 Part C, CA and D- Deduction in respect of certain incomes/other deduction o \$0QQB q \$0TTA r \$0U s Total deductions under Chapter VI-A (Total of a to r) Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee i	SNC	g	80D	h	80DI)				
2 Part C, CA and D- Deduction in respect of certain incomes/other deduction o \$0QQB q \$0TTA r \$0U s Total deductions under Chapter VI-A (Total of a to r) Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee i	UCTI	i	80DDB	j	80E					
2 Part C, CA and D- Deduction in respect of certain incomes/other deduction o \$0QQB q \$0TTA r \$0U s Total deductions under Chapter VI-A (Total of a to r) Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee i	DED	k	80G	1	80G(G				
2 Part C, CA and D- Deduction in respect of certain incomes/other deduction o 80QQB q 80TTA s Total deductions under Chapter VI-A (Total of a to r) Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation ii iii Total C Donations entitled for 100% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation ii iii Total Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Donations entitled for 50% deduction subject to qualifying limit	OTAI	m	80GGA	n	80G(GC				
Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation B Donations entitled for 50% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation	Т	2	Part C, CA and D- Deduction	in respect of cert	ain ii	ncomes/other deduction	on			
Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation B Donations entitled for 50% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Eligible Amount of donation C Donations entitled for 100% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Eligible Amount of donation Eligible Amount of donation Eligible Amount of donation Donations entitled for 100% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Donations entitled for 50% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation		0	80QQB	р	80RI	RB				
Schedule 80G Details of donations entitled for deduction under section 80G		q	80TTA	r	80U					
Schedule 80G Details of donations entitled for deduction under section 80G A Donations entitled for 100% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation B Donations entitled for 50% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Eligible Amount of donation C Qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Eligible Amount of donation Eligible Amount of donation Eligible Amount of donation Donations entitled for 100% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation Eligible Amount of donation		s	Total deductions under Chapt	ter VI-A (Total of	f a to	r)			s	
II	93.		Donations entitled for 100% d qualifying limit	leduction without		PAN of Donce		Amount of donation	n	
Iii Total										
B Donations entitled for 50% deduction without qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation ii										
Name and address of donee Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation		В	Donations entitled for 50% de	eduction without						
i ii Total						PAN of Donee		Amount of donatio	n	
Total C Donations entitled for 100% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation i ii iii Total Donations entitled for 50% deduction subject to	S		i							uonation
Total C Donations entitled for 100% deduction subject to qualifying limit Name and address of donee PAN of Donee Amount of donation Eligible Amount of donation i ii iii Total Donations entitled for 50% deduction subject to	ION		ii							
ii iii Total Donations entitled for 50% deduction subject to			iii Total							
ii iii Total Donations entitled for 50% deduction subject to)F DO	С	Donations entitled for 100% d qualifying limit	leduction subject	to					
ii iii Total Donations entitled for 50% deduction subject to	AILS (PAN of Donee		Amount of donatio	n	
ii iii Total Donations entitled for 50% deduction subject to	ET.		i							
Donations entitled for 50% deduction subject to	-		ii							
migutying timit		D	Donations entitled for 50% de qualifying limit	duction subject t	0					

Sche	dule S	Income of specified child, in excess of R									includal	ble in income of	f the assesse	ee (inco	me of the minor
	Sl No	Name of person		PAN	of	pers	on (d	ptio	nal))	Re	elationship	Nature of In	ncome	Amount (Rs)
	1														
	2														

PAN of Donee

Name and address of donee

E Total donations (Aiii + Biii + Ciii + Diii)

ii Total

Eligible Amount of donation

Amount of donation

	Sl No	Section	Ø	Special rate	Income i	Tax thereon
	1	111A (STCG on shares units on which STT paid)		15	(3iv of schedule BFLA)	
		115AD (STCG for FIIs on securities where STT not paid)		30	(3v of schedule BFLA)	
	3	112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 3vii of schedule BFLA)	
	4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 3vii of schedule BFLA)	
E	5	115AC (LTCG for non-resident on bonds/GDR)		10	(part of 3vii of schedule BFLA)	
RA	6	115ACA (LTCG for an employee of specified company on GDR)		10	(part of 3vii of schedule BFLA)	
SPECIAL RATE	7	115AD (LTCG for FIIs on securities)		10	(part of 3vii of schedule BFLA)	
S	8	115E (LTCG for non-resident indian on specified asset)		10	(part of 3vii of schedule BFLA)	
\mathbf{SP}	9	112 (LTCG on others)		20	(3viii of schedule BFLA)	
	10	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(1fi of schedule OS)	
		115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)		10	(part of 1fii of schedule OS)	
	12	Chargeable under DTAA rate			(part of 1fiii of schedule OS)	
	13					
				Total		

Sche	dule	EH	Details of Exempt Income (Income not to be included in Total	Inco	me)		
	1	Inte	rest income			1	
	2	Divi	dend income			2	
Œ	3	Lon	g-term capital gains from transactions on which Securities Transaction T	ax is	paid	3	
INCOME	4	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i			
		ii	Expenditure incurred on agriculture	ii			
EXEMPT		iii	Unabsorbed agricultural loss of previous eight assessment years	iii			
EX		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)			4	
	5	Oth	ers, including exempt income of minor child			5	
	6	Tota	al (1+2+3+4+5)			6	

Sl.	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Amount of income	TDS on such amount, if any
1.			i	House property		
			ii	Capital Gains		
				a Short term		
				b Long term		
			iii	Other Sources		
			iv	Income claimed to be	exempt	
				a u/s 10(23FBB)		
				b u/s		
				c u/s		
2.			i	House property		
			ii	Capital Gains		1
				a Short term		
				b Long term		
			iii	Other Sources		
			iv	Income claimed to be	exempt	1
				a u/s 10(23FBB)		
				b u/s		
				c u/s		

Schedule FSI					Details of Income from outside India and tax relief							
		Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A		
					(a)	(b)	(c)	(d)	(e)	(f)		
	1			i	Salary							

			ii House Property				
			Business or Profession				
			iv Capital Gains				
			v Other sources				
			Total				
2			i Salary				
			ii House Property				
			Business or Profession				
			iv Capital Gains				
			v Other sources				
			Total				
NO	$TE \triangleright$	Please refer to	he instructions for filli	ng out this schedu	le.		

Schedule TR Summary of tax relief claimed for taxes paid outside India

1	Summary of Tax r	elief claimed	<u> </u>				
	Country Code			Total tax relief available (total of (e) of Schedule FS		Tax Relief Claimed under section	
		Number	respect of each country)	respect of each country))	(specify 90, 90A or 91)	
	(a)	(b)	(c)	(d)		(e)	
		Total					
2	Total Tax relief ava $of I(d)$	section 90/90A) (Part of total	2				
3	•	le (section 91) (Part of total	3				
4	Whether any tax parefunded/credited	a, has been ide the details below	4	Yes/No			
	a Amount of tax			ar in which tax relief allowed	l in l	India	
NO	TE > Please refe	r to the instructions for	filling out this schedule.				

Schedule FA Details of Foreign Assets and Income from any source outside India

	A	Details of	Foreign B	ank Accou	nts held (incl	uding any	beneficia	l interest) at	any time du	ring the pr	evious year			
İ	Sl	Country	Country Name and		Status-	Account	Account Po	Peak Balance	Interest	Interes	Interest taxable and offered in this return			
	No	Name and	Address		Owner/	Number	opening	During the	accrued in t	he Amou	int Schedule	Item number		
		Code	the Ban	k name	Beneficial		date	Year (in	account		where	of schedule		
					owner/			rupees)			offered			
SL.	(1)	(2)	(2)	(4)	Beneficiary	(6)	(E)	(0)	(0)	(10)	(11)	(10)		
ASSETS	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)) (11)	(12)		
	(i)													
FOREIGN	(ii)													
RE	В	Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year												
	Sl	Country	Nature of	Name and	Nature of	Date since	e Total	Income	Nature of	Income t	ncome taxable and offered in this return			
OF	No	Name and	entity	Address of	Interest-	held	Investme	ent accrued fr	om Income	Amount	Schedule	Item number of		
		code		the Entity	Direct/		(at cost)	(in such Inter	est		where offered	schedule		
DETAILS					Beneficial		rupees)						
Ľ					owner/									
DE					Beneficiary									
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)		
	(i)													
	(ii)													
İ	C	Details of 1	[mmovabl	e Property	held (includ	ing any be	neficial in	terest) at any	time durin	g the previ	ous year			

Sl	Country		ess of		ership-	Date of	Total	Income		ure of	Income taxable and offered in this return			
No	Name and code	the Pr	operty	ov	Beneficial vner/ eficiary	acquisition	Investment (at cost) (in rupees			come	Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3	3)		(4)	(5)	(6)	(7)	((8)	(9)	(10)	(11)	
(i)														
(ii)														
D	Details of a	nv oth	er Car	oital As	sset held (including	any beneficial	interest) a	t any tin	ne durin	g the prev	vious vear		
SI	Country		ire of		ership-	Date of	Total	Income		ture of			ed in this return	
No	Name and	As	sset	Direct/	Beneficial	acquisition	Investment (at	derived fr	om Inc	come	Amount	Schedule	Item number o	
	code				vner/		cost) (in rupees	the asse	et			where offered	schedule	
					eficiary									
(1)	(2)	(3	3)		(4)	(5)	(6)	(7)		(8)	(9)	(10)	(11)	
(i)														
(ii)														
E	Details of a	ccoun	t(s) in	which	vou have	signing at	ıthority held (including a	anv bene	eficial in	terest) at	any time duri	ng the previou	
	year and w				-		=	8	•		,	·	8 1	
Sl	Name of t	he	Addres	s of N	ame of the	Account	Peak Balance/	Whethe	r If ((7) is yes,	If (7) is y	es, Income offer	red in this returi	
No	Institution in the			account	Number	Investment	income acc		ncome	Amount	Schedule	Item number o		
	which the Institut		tion	holder	C	luring the year	is taxable		crued in		where offered	schedule		
(1)		neia	(2)		(4)	(5)	(in rupees)	your hand	is? the	account	(0)	(10)	(11)	
(1)	(2)		(3)		(4)	(5)	(6)	(7)		(8)	(9)	(10)	(11)	
(i)														
(ii)	5 · 12 · 0 ·			Ļ								<u> </u>		
							ry outside Ind							
Sl No	-	name a		ame and Idress o	l Name ar			Whethe income der		(8) is yes, ncome	Amount	1	red in this return	
110	code	the tr		rustees	Settlor			is taxable		ved from		where offered		
	Code	1110 111		z ustees	50000	- Demoire.	held	your hand		ne trust	•	where offered	Schedule	
(1)	(2)	(3)		(4)	(5)	(6)	(7)	(8)		(9)	(10)	(11)	(12)	
(i)														
(ii)														
~	Details of	any ot	ther in	come (derived fi	om anv s	ource outside	India whic	ch is not	t includ	ed in,- (i)	items A to F	above and, (ii	
G	income uno	-				_					, (-)		/ (-	
Sl	Country Na	me N	Jama an	d addra	es of the			,	Whathar 1	tavahla	If (6) is y	es, Income offer	ed in this return	
No			nd address of the om whom derived		Income de	rived Nature o	fincome		hether taxable n your hands?		Schedule where offered	Item number of schedule		
	(2)			(3)		(4)	(5	9	(6))	(7)	(8)	(9)	
(1)				(3)		(+)	(-	,	(0)	,	(1)	(6)	(7)	
(1)	(-)													
(1) (i) (ii)	(=)													

schedule if no income is derived from that asset during the current previous year.

Sche	edule	e 5A	Informati	ion regarding appo	rtionment of income between	n spouses governed by Portu	guese Civil Code	
	Name of the spouse PAN of the spouse							
		Heads of Income		Income received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse	
-		(i)		(ii)	(iii)	(iv)	(v)	
Ī	1	House Proper	ty					
Ī	2	Business or pr	ofession					
	3	Capital gains						
Ī	4	Other sources						
Ī	5	Total						

Asset and Liability at the end of the year (other than those included in Part A – BS of the return of the Firm in which partner) (Applicable in a case where total income exceeds Rs. 50 lakh)

A Particulars of Asset

Amount (Cost) (Rs.)

A	Par	rticul	lars o	f Asset	Amount (Cost) (Rs.)	
	1	1 Immovable Asset				
-		a	Lan	d		
		b	Buil	ding		
<u> </u>	2	Mov	able	Asset		
		a	Fina	ncial Asset		
			i	Deposits in Bank (including balance in any account)		
			ii	Shares and securities		
Tagge			iii	Insurance policies		
			iv	Loans and Advances given		
			v	Cash in hand		
		b	Jew	ellery, bullion etc.		
		С	Arcl	naeological collections, drawings, painting, sculpture or any work of art		
1		d	Vehi	icles, yachts, boats and aircraft		
	3			Total		
В		Lial	oility	in relation to Assets at A		